

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 322/2017 In C.P. (I.B) No. 5/7/NCLT/AHM/2017




Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Ritu Rastogi
(Hero Fincorp Ltd.)
V/s.
Steel Konnect (India) Pvt Ltd.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADVOCATE	APPLICANT	
2.	NIPUN SINGHVI SINGHVI.	ADVOCATE	APPLICANT	
3.	SHRI NAVIN PAHWA WITH NATASHA SUTARIA FOR THAKKAR & PAHWA, ADV.	SR ADV ADV.	RESPONDENT	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant (Ms. Ritu Rastogi). Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Respondent (Director) in IA 322/2017.

Learned Advocate Ms. Natasha Sutaria i/b Thakkar & Pahwa Advocates filed Vakalatnama for Respondent (Director).

Heard arguments of Learned Counsel for Applicant (RP) and Learned Counsel for Respondent.

This application filed under section 22 of IB Code seeking extension of time for completion of Insolvency Resolution process.

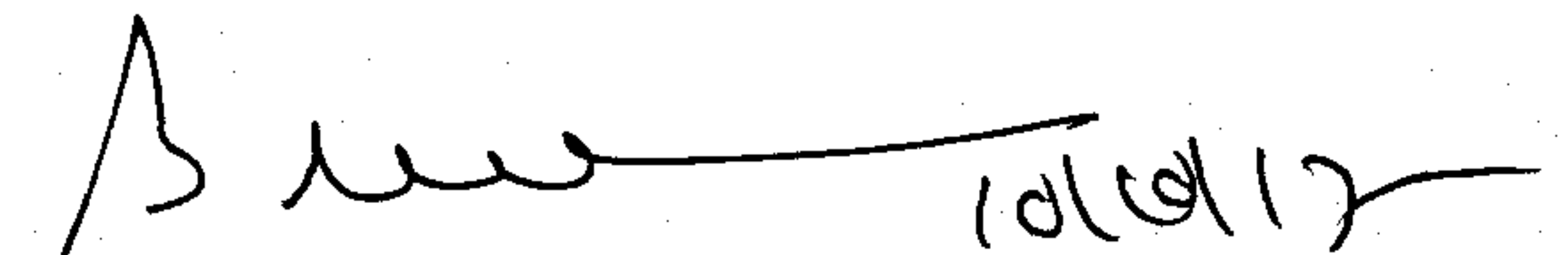
The committee of creditors authorised the RP to file this application seeking extension of time for completion of Insolvency Resolution process.

The following are grounds under which this application is filed.

1. The Corporate debtor has not fully co-operated.
2. The appeal filed against the order admitting the Insolvency application was disposed of on 29.08.2017.
3. Now the corporate debtor has requested one-month time to submit resolution plan.
4. The COC is also considering the change of RP on the ground that she is located at Delhi.

Considering all the above said grounds this Adjudicating authority is of view that there are sufficient grounds to extend the duration of resolution process for a period of 90 days.

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of October, 2017.